

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 31st Day of MAY, 2019)

Present:

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Original Application No.330/00595/2019
(U/S 19, Administrative Tribunal Act, 1985)

1. Sriram Sahu aged about 59 years, son of Sitaram Sahu R/o House No. 477 Naibasti, Near Jagdish Advocate, District Jhansi.
2. Munna Lal S/o Binde R/o 280 Gudri Bazar, District Jhansi.
3. Fakruddin son of Chunnu Khan R/o House No. 23 Inside Datiagate, Jhansi.
4. Ram Prakash Lakshakar S/o Harcharan R/o Thapak Bagh, Sheetal Colony, Jhansi.
5. Suresh Chand S/o late Makkhan Lal R/o House No. 278, Ninagarh, Nagra, Jhansi.
6. Masroor Ahmad S/o Maqsood Khan, R/o House No. 313 Aligol Jhansi.
7. Azizuddin S/o Moinuddin, R/o Gali No. 5, Kundpatha, Nandanpura, Jhansi.
8. Narayan Singh son of Shri Shiv Dayal, R/o M-20A Rarilway Colony Naya Pul Ke Pass, Jhansi.

..... **Applicants**

By Advocate: **Shri S.M. Ali**

Versus

1. Union of India through General Manager, Head Quarter, North Central Railway, Allahabad.
2. General Manager (P)/Chief Personnel Officer Head Quarter, North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Jhansi.
4. Chief Workshop Manager Workshop, North Central Railway, Jhansi.
5. The Chairman, Ministry of Railway, Railway Board Rail Bhawan, New Delhi.

..... **Respondents**

By Advocate: **Shri S.M Mishra**

ORDER

Heard Shri S.M. Ali, learned for the applicant and Shri S.M. Mishra, learned counsel for the respondents.

2. During the course of argument on admission, learned counsel for the applicant submits that this case is squarely covered by the order dated 08.02.2019 passed in O.A. No. 330/00115/2019. He further submits that he has filed a representation dated 19.12.2018 (Annexure A-6) before the respondents, which is yet to be decided by the respondent No.2.
3. Learned counsel for the respondents raised no objection to the plea.
4. In these circumstances, the O.A. is disposed of with a direction to respondent No.2 to consider and decide the representation of the applicant dated 19.12.2018 (Annexure A-6) by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of the order with intimation to applicant. Learned counsel for the applicant submits that respondents may also be directed to peruse the order dated 08.2.2019 while disposing of the representation. It is made clear that I have not expressed any opinion on the merits of the case while passing this order. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

Manish/-